

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.308
IB-12(ND)/2024

IN THE MATTER OF:

M/S OXYZO Financial Services Private Limited

.... **APPLICANT/PETITIONER**

Vs.

M/S KLD Creation Infrastructure Pvt. Ltd.

.... **RESPONDENT**

SECTION

U/s 7 IBC, 2016

Order delivered on 02.02.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Kriti Gupta, Advocate

For the Respondent :

ORDER

Heard Ld. Counsel appearing for the Applicant.

Issue notice to the Respondent.

The Applicant is directed to serve notice alongwith a copy of petition to the Respondent and file proof and affidavit of service within five days.

The Respondents are directed to file reply to the above petition within one week after receipt of notice.

In the meantime, the Applicant shall take steps for placing on record the NeSL certificate.

List the matter on **15.02.2024**.

-SD-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-SD-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)